



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 14 मई, 2026 / 24 वैशाख, 1948

हिमाचल प्रदेश सरकार

OFFICE OF NAGAR PANCHAYAT SUNNI DISTT. SHIMLA (H.P.)

NOTIFICATION

Dated, the 11 May, 2026

No.NP Sunni/2025-763-766.—In exercise of the powers conferred by section under section 202 read with Section 217 of the Himachal Pradesh Municipal Act, 1994 and all other powers

Panchayat Sunni (Registration and Control of Pet Dogs) Bye Laws 2025” and as required under section 202 of Himachal Pradesh Municipal Act 1994, the Draft Bye-Laws are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Bye-Laws will be taken into consideration, after the expiry of thirty (30) days from the date of their publication in the Rajpatra, Himachal Pradesh, together with any objections/suggestions which may within the aforesaid period be received in respect thereto. The text of the Bye-laws is available on the Nagar Panchayat’s website *i.e.* <https://www.npsuni.in>.

The objections/suggestions in this behalf should be addressed to the Secretary, Nagar Panchayat Sunni, Tehsil Sunni, Distt. Shimla, Himachal Pradesh-171301.

Draft “The Sunni Nagar Panchayat (Registration and Control of Pet Dogs) Bye Laws 2025”

1. Short title and Commencement.—(i) These Bye-laws may be called "The Nagar Panchayat Sunni (Registration and Control of Pet Dogs) Bye-laws, 2025."

(ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions—In these bye-laws, unless the context otherwise requires:—

- (i) "Act" means the Himachal Pradesh Municipal Council Act, 1994, (section 202(t)).
- (ii) "Section" means these action of the Act
- (iii) "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.
- (iv) "Owner" means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.
- (v) "Pet Dog" means a male or female dog kept by a person within the area of Nagar Panchayat Sunni and other than stray dogs.
- (vi) "Registration Authority" means any officers appointed by the Secretary, Nagar Panchayat Sunni.
- (vii) The words and expressions not defined in these Bye-laws shall have the same meaning as assigned to them in the H.P. Municipal Council Act, 1994.

3. Procedure for Registration of Dogs:

On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Nagar Panchayat, Sunni shall be compulsory. The owner of Dog, on or before the first day of April of every year or within seven days of its arrival, register such dog in a Form as prescribed by the Nagar Panchayat Sunni (Annexure–A) accompanied by a fee of Rs. 200 per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs. 200 per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the

dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application alongwith a fee of Rs. 300 per token. The registration once made shall remain valid for full lifespan of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

1. Any registered dog found straying atlarge shall be liable to be seized and keptat a place set for this purpose.

2. Duties and responsibilities of the owners,—

- (i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.
- (ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Nagar Panchayat Sunni, if not claimed within 7 days by the owner.
- (iii) For the purpose of these Bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of Nagar Panchayat Sunni, shall be deemed to be the owner of the dog.
- (iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on NP streets.
- (v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance.

3. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Nagar Panchayat Sunni shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

4. Guidelines for breeders:

- (i) A breeder must be registered with Nagar Panchayat Sunni. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.
- (ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.
- (iii) Breeder must pay Rs. 1000/-as one-time registration charges in the treasury of the Nagar Panchayat Sunni besides Rs. 250/- per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee/annual license fee provided in 3 above.

5. Guidelines for Dog Care Centre:

- (i) A dog care Centre must be registered with Nagar Panchayat Sunni. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.
- (ii) No dog care centre is allowed insiders identical houses and flats
- (iii) Owner of dog care centre must pay Rs.1000/-as one time registration charges in the treasury of the Nagar Panchayat Sunni besides Rs. 250/- license fee every year.
- (iv) Owner of dog care centre must obtain no objection certificate from the concerned ward councilor.
- (v) Permission to operate dog care centre shall be subject to approval of Nagar Panchayat Sunni .

6. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

7. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.

8. The dog after its death shall not be thrown in the open or in the garbage bins of Nagar Panchayat Sunni. Dead dog shall be buried at notified/earmarked places up to a depth of at least 3 ft. in a hygienic manner. The Nagar Panchayat Sunni may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the Secretary, Nagar Panchayat Sunni and so revised from time to time.

9. The Registration Authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector/Supervisor or any other officer of the Nagar Panchayat Sunni authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

10. Penalty:

Any contravention of these Bye-Laws including the failure to register the dog, failure to follow guidelines for breeders, guidelines for dog care centre as per clause 3, 7, 8 above, shall be punishable with fine which may extend to Rs. 5,000/- and in case of continuous breach additional fine which may extend to Rs. 100/- per day till such contravention or breach continues shall be imposed.

Note.—Citizens, breeders, or suppliers shall not keep, adopt, sell, or supply any breed of dogs banned by the Government of India or the State Government. In case of violation, a penalty of Rs. 5,000/- shall be imposed. Further, any injury or damage caused by such pet animals shall be the sole responsibility of the pet owner.

Sd/-
Secretary,
Nagar Panchayat Sunni.

Annexure-A

To

The Registration Authority,
Nagar Panchayat Sunni, Distt. Shimla, (H.P.)

Attach two
passport size
Photograph
of Pet Dog

Subject.—Application for Registration of Pet Dog

Sir,

This is to request you that I am keeping a Pet Dog in my house situated in Ward No. Nagar Panchayat Sunni. The particulars of my Pet Dog are as under:—

- | | | | |
|-----|--|---|--|
| 1. | Name of Pet Dog | : | |
| 2. | Breed | : | |
| 3. | Color and Identification of Mark | : | |
| 4. | Age | : | |
| 5. | Immunization Record | : | |
| 6. | Name and address of the Veterinary Doctor | : | |
| 7. | Veterinary Council Registration No. | : | |
| 8. | Anti Rabies Vaccination done on | : | |
| 9. | Signature of the Veterinary Doctor | : | |
| 10. | I hereby deposit Rs. 200/-in cash, with the request to register my pet in Nagar Panchayat Sunni records. | | |

Dated: _____

(Signature of the Applicant)

Name: _____

Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Date _____

Receipt No. _____

Badge Number allotted to pet Dog: _____

*Signature of Issuing Officer.***Annexure-B****Undertaking from the owner of the Dog for registration**

1. I do not have more than two dogs
2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Nagar Panchayat Sunni duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.
4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.
5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.
6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.
7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Nagar Panchayat Sunni responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.
8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Nagar Panchayat Sunni. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Secretary Nagar Panchayat Sunni upon me.
9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance.
10. I shall ensure proper space, accommodation, food and medical treatment to the dog
11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector/Supervisor or any other officer of the Nagar Panchayat Sunni authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times

Signature of the Owner of the Pet Dog.

Annexure–C

To

The Registration Authority,
Nagar Panchayat Sunni, Distt. Shimla, (H.P.).

Subject.— Application for Registrations Dog Breeder

Sir,

Attach two
passport size
Photograph
of Applicant

This is to request you that I want to register as Dog Breeder in N.P. Sunni. The Particulars of the dog are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises : _____
alongwith detail of surface, floor, number
of physical barriers (Doors or gates) etc.
3. Detail of staff alongwith : _____
qualification/experience
4. Detail of Dogs : _____
5. Immunization record : _____
6. Capacity of premises : _____
7. Name and address of the Veterinary Doctor : _____
8. Veterinary Council Registration No. : _____
9. Anti Rabies Vaccination done on : _____
10. Signature of the Veterinary Doctor : _____
11. I hereby deposit Rs. 1000/-in cash, with the request to register as Dog Breeder in
Nagar Panchayat Sunni records.
12. I hereby under take to follow all guidelines mentioned in "The Nagar Panchayat
Sunni (Registration and Control of Pet Dogs) Bye-Laws, 2022".

Dated: _____

(Signature of the Applicant)

Name: _____

Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Date: _____

Receipt No. _____

Number allotted to Dog Breeder: _____

*Signature of Issuing Officer.***Annexure-D**

To

The Registration Authority,
Nagar Panchayat Sunni, Distt. Shimla, (H.P.).**Subject.— Application for Registration of Dog Care Centre.**

Sir,

Attach two
passport size
Photograph
of Applicant

This is to request you that I want to register Dog Care Centre namely _____
at Ward No. _____ Nagar Panchayat Sunni. The particulars of Dog Care Centre areas under:—

1. Name of Dog Care Centre : _____
2. Size and Layout of premises alongwith detail of surface, floor, number of Physical barriers (Doors or gates) etc. : _____
3. Detail of staff alongwith qualification/experience : _____
4. Capacity of premises : _____
5. I hereby deposit Rs. 1,000/-in cash, with the request to register Dog Care Centre in Nagar Panchayat records.
6. I hereby undertake to follow all guidelines mentioned in “Nagar Panchayat Sunni (Registration and Control of Pet Dogs) Bye Laws 2025”

Dated: _____

(Signature of the Applicant)

Name: _____

Address: _____

Contact No.: _____

FOR OFFICE USE ONLY

Date: _____

Receipt No. _____

Number allotted to Dog Care Centre: _____

Signature of Issuing Officer.

OFFICE OF NAGAR PANCHAYAT SUNNI DISTT. SHIMLA (H.P.)

NOTIFICATION

Dated, the 11th May, 2026

No. NP Sunni/2025-763-766.—In exercise of the powers conferred by section under section 202 read with Section 217 of the Himachal Pradesh Municipal Act, 1994 and all other powers enabling it in this behalf, the Nagar Panchayat Sunni proposes to make the draft “**The Nagar Panchayat Sunni (Grant of Trade License for Trade activities, Use of Premises and Storage of**

Articles in Premises), Bye-laws 2025” and as required under section 202 of Himachal Pradesh Municipal Act, 1994, the Draft Bye-Laws are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Bye-Laws will be taken into consideration, after the expiry of thirty (30) days from the date of their publication in the Rajpatra, Himachal Pradesh, together with any objections/suggestions which may within the aforesaid period be received in respect thereto. The text of the Bye-Laws is available on the Nagar Panchayat’s website *i.e.* <https://www.npsuni.in>.

The objections/suggestions in this behalf should be addressed to the Secretary, Nagar Panchayat Sunni, Tehsil Sunni, Distt. Shimla, Himachal Pradesh-171 301.

Draft “The Sunni Nagar Panchayat (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in Premises) Bye-laws 2025”.

1. Short title, Extent and Commencement:

- (i) These Byelaws may be called **“The Nagar Panchayat Sunni, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in Premises) Bye-laws 2025”**.
- (ii) These Bye-laws shall come into force from the date of their publication in the Official Gazette.
- (iii) These Bye-laws shall apply to all shops/premises falling within the NP limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure I and for storage of any Article, and performing of any trade within N.P. limits as per the Trade Types specified in these bye-laws at Annexure I.

2. Definitions:

‘In these Bye-laws, unless the context otherwise requires,—

- (a) “Act” means the Himachal Pradesh Municipal Act.1994, (Act No 12 of 1994).
- (b) “Authorized Officer” means Secretary or any other Officer specifically authorized by the Secretary.
- (c) Urban Local Body (ULB): An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development which in this case is Nagar Panchayat Sunni.
- (d) “Inspector” means Sanitary Inspector, or any other Official of the Nagar Panchayat Sunni duly authorized by the Secretary.
- (e) “License” means a written permission granted by the Secretary or any other official /Officer duly authorized by the Secretary in favor of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure I, and zones as per Annexure II of these Bye-laws.
- (f) “Licensing Officer” means Secretary, or any other officer duly authorized by the Secretary to grant/ renew License under the provisions of these Bye-laws.
- (g) “premises”, means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure I are performed.

- (h) “Small Scale Business/Trade” means premises covering a maximum area of 150Sq. Ft. “Medium Scale Business/Trade” means premises covering area of 151Sq. Ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq. Ft.
- (i) Small Shop: A shop covering an area upto 64 square ft. shall be deemed to be a small shop.
- (j) Medium Shop: A shop covering an area more than 65 sq ft. and upto 250 square ft. shall be deemed to be a medium shop.
- (k) Large Shop: A shop covering an area more than 250 square ft. shall be deemed to be a large shop.
- (l) Temporary Trade License: This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this bye-law.
- (m) Zone: Functional boundary of the ULB, area designated for specific types of trade activities.
- (n) Superstore: typically refers to a large retail establishment that sells a wide variety of goods.
- (o) E-commerce: Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
- (p) Cloud Kitchen: A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
- (q) NP Services: include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Nagar Panchayat which can be regulated by separate authorities.
- (r) “Shopkeeper” means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (s) The words and expression not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License:

- (a) Any person who wants to operate/run any business/trade as specified in Annexure I and/ or store any article as specified in Annexure I within the areas of the Nagar Panchayat and as per zone definitions in Annexure II shall apply for license on prescribed Format to Secretary of the concerned Nagar Panchayat.
- (b) Period of License: The License shall be issued for a period of 1year, 5 Years, 10 years & maximum upto 15 years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License:

- (i) The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional

documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 10% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.

- (ii) No document is required to be submitted for renewal of License

5. Transfer of License:

- (i) The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Secretary keeping in view the circumstances of the case.
- (ii) Transfer of Trade License fees will be charged as per prescribed fees decided by the ULB.

6. Closure of License:

The license issued under the bye-laws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Secretary for winding up of his business. Closure of Trade License fees will be charged as per prescribed fees, decided by the ULB.

7. Modification of License:

The license issued under the bye-laws can be requested for modification in the following heads only.

- (i) In-case of Change of Mobile Number (Trade Owner)
- (ii) In-case of Change and or Addition in Subcategory or Trade under the preselected sector as per Annexure-I. (Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors).
- (iii) In-case of Change of Business/ Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB.)

Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.

8. License Fees:

The license fee for grant of license shall be decided by the **Nagar Panchayat** from time to time. The fee shall be charged in the following manner:—

Fees	Formula for Calculation				
Trade License Fees	Fees (Scale of Business as per Scale of Business table below) \pm [Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)].				
Sr. No.	Scale of Business	License Period 1 Year	License Period 5 Years	License Period 10 Years	License Period 15 years
1.	Small scale business/trade	200	800	1600	2400
2.	Medium business/trade	300	1000	1900	2700
3.	Large scale business/trade	500	2000	3200	4200

9. Temporary Trade Licenses :

- (i) Temporary Trade Licenses are applicable only in case of fairs, festivals, and other such events within the ULB, for a period of 1 day to 30 days only.
- (ii) These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged as per the formula below:—

Fees	Formula for Calculation
Temporary Trade License Fees	Fees (As per Temporary Shop/ Stall Type Table Below) $+$ [Fees (Trade Type as defined in Annexure I) x Applicable Zone Factors (Defined in Annexure II)].

In Fairs, Temporary/Makeshift Shop/Stall Trade fees within ULB is defined below:

Sl. No.	Shop Type	Shop Rate (per Day)
1.	Small Size Shop	20
2.	Medium Size Shop	30
3.	Large Size Shop	50

10. Temporary Permissions:

Fee structure for permission for Shooting of the Films/Documentaries in Municipality:—

Big budget Films/Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements (Films upto Rs. 5.00 Crores)
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00 Cr.)	
Rs. 70,000/-per day	Rs. 30,000/- per day	Rs. 15,000/- per day

11. Conditions for Grant of License:

- (i) Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).
- (ii) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- (iii) The permission shall, unless specified otherwise in the license, be valid in the entire NP limits, subject to such conditions as may be imposed by the **Secretary**.
- (iv) The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (v) The **Secretary** shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (vi) Additional Permissions for any article/ trade mentioned in annexure-I may be added by the Secretary as and when deemed necessary.
- (vii) The applicant shall submit a self-declaration regarding information submitted by him / her about the premises to be used for business/ trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.
- (viii) The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the **Secretary** or the Licensing Officer from time to time.
- (ix) The licensee will ensure timely payment of N.P. dues
- (x) Time period for issue of License: The license shall be issued as per the timelines notified/specified for this service under Public Service Guarantee Act, 2011.
- (xi) Subject to these Bye-laws, license to any person, who applies online to the **Secretary** or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (xii) The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.
- (xiii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- (xiv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
- (xv) The licensee shall not make any encroachment/ overhanging projection on public streets and NP drains in any manner.

12. Denials of License:**1. The license shall not be granted,—**

- (i) To a person suffering from any loathsome infections or contagious diseases;
- (ii) To a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994;
- (iii) To a person who has been found to have habitually committed the breach of these Bye- Laws or the terms of the license;
- (iv) To a person not below the age of 18 years;
- (v) To a person involved in any unlawful activity as decided by the Municipality.

13. Offenses and Penalties:

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Byelaws shall in the first instance be liable for a penalty of Rs. 1000/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 5000/- only and permanent Cancellation/withdrawal of license.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/her license will be cancelled.
- (iii) In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Secretary.

14. Penalization for Default on NP Services.:

In the interest of maintaining compliance and to ensure the seamless provision of NP services, the Nagar Panchayat hereby enacts the following:—

1. Interlinked Service Compliance:

All N.P Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Nagar Panchayat and regulated by separate authorities, shall be interlinked for compliance purposes.

2. Cross- Service Penalization:

Any resident or entity found to be in violation of the regulations pertaining to any one of the N.P services shall be subject to cross-NP service penalization. This includes but is not limited to:—

-
- (i) Suspension or limitation of other NP services
 - (ii) Imposition of additional fines and penalties across all utilities
 - (iii) Notification and reporting of violations across regulatory authorities for coordinated enforcement.

3. Repercussions for Trade License service:

NP Service Defaulters will not be allowed to apply/ renew/ modify/ close trade licenses till the violation is resolved.

4. Notification and Appeal:

Prior to the enforcement of cross-NP penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Nagar Panchayat.

5. Inter-Authority Coordination:

Regulatory authorities governing each NP service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross-NP service penalization.

6. Zone Categorization:

Nagar Panchayat should consider categorizing trade license fees within their jurisdiction based on the zone in which the trading unit is located.

These Bye-laws shall come into effect immediately upon its inclusion in the Nagar Panchayat Bye-laws. The Municipality shall periodically review and update the cross-NP penalization framework to address emerging challenges and ensure fair and effective enforcement.

By order,
Sd/-
Secretary,
Nagar Panchayat, Sunni.

Trade Sector Type and Trade Categorizations

Sl. No.	Sector	ULB Name	Trade Fees INR
1.	Agriculture	Nagar Panchayat, Sunni	100
2.	Automotive	Nagar Panchayat, Sunni	200
3.	Banking Finance Services Insurance (BFSI)	Nagar Panchayat, Sunni	300
4.	Common Trades	Nagar Panchayat, Sunni	120
5.	Education, Skills & Development	Nagar Panchayat, Sunni	200
6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only).	Nagar Panchayat, Sunni	100
7.	Handloom & Handicrafts	Nagar Panchayat, Sunni	80
8.	IT/ ITES Services	Nagar Panchayat, Sunni	100
9.	Luxury Goods	Nagar Panchayat, Sunni	200
10.	Manufacturing, Industries and Industrial Materials.	Nagar Panchayat, Sunni	400
11.	Petroleum, Chemicals & Other Regulated Products.	Nagar Panchayat, Sunni	800
12.	Tourism & Hospitality	Nagar Panchayat, Sunni	600
13.	Transportation & Logistics	Nagar Panchayat, Sunni	400

Annexure - II**Zone Categorization Table**

Sl. No.	Zone Name	Zone Definition	Multiplication Factor (X)
1.	A	As per priority Zones defined in Property Tax under the NP Property Tax Bye-laws.	3
2.	B	As per priority Zones defined in Property Tax under the NP Property Tax Bye-laws.	2

Form A - Trade License

1.	Applicant information	
	Name:	
	Father/Husband Name:	
	PAN Card No. :	
	Aadhar No.:	
2.	Applicant permanent Address:	
	Building Name/ Number:	
	Area/Street:	
	Ward Number and Name:	
	City /District:	
	Pin:	
3.	Applicant contact details:	
	Email:	
	Mobile No.:	
4.	Trade Address	
	Building name/ number:	
	Area/Street/landmark:	
	Ward:	
	Name of ULB:	
	City /District:	
	Pin:	
5.	Trade Contact Details:	
	Email:	
	Mobile No.:	
6.	Trade Classification/ category:	
	Trade Type:	
7.	Trade Details	
	Trade details (Brief description)	
	Year for the license is required (Max. 5 years)	
	Area of premises (i.e.<125 sqft,>125 sqft)	
8.	Documents to be submitted	
	Photo ID Proof:	
	Lease Deed/ Rent Agreement:	
	PAN/TAN/TIN*:	
	NOC (where required):	

(Signature of the Applicant).

Declaration:-

I.....s/o, d/o, w/o.....resident of.....do hereby solemnly affirm and declare that information submitted by me for acquiring Trade License is true and correct to the best of my knowledge and belief if any information submitted by me is found incorrect/misleading at any stage, then I will be liable for legal action.

Form for Renewal of Trade License

Existing License Number	
Name of Licensee	
Nature of Trade/Business	
Date of Issue	
Date of Expiry	
Period/date of renewal license.	

Form for Transfer of License

Existing License Number	
Name of Original Licensee	
Nature of Trade/Business	
Date of Death of Original Licensee	
Name of Applicant to whom license is to be transferred.	
Period of renewal of License	
Detail of attached supporting documents.	

Information to be provided for winding up of business / trade

I.....s/d/w.....r/o.....do hereby inform in advance that I shall be winding up my business /trade registered under registration No.....and trade license. No.....with effect from dated

(Signature of Applicant).

HOME DEPARTMENT**NOTIFICATION**

Shimla-2, the 13th May, 2026

No. Home-B.B(15)1/2015-Vol-II.—In supersession of this department Notification No. Home.B.B(15)1/2015-Vol-II, dated 18-08-2025, the Governor of Himachal Pradesh, after

consultation with the Hon'ble High Court of HP and in exercise of powers vested under section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Act No. 4 of 2016) is pleased to reconstitute and confer *ex-officio* powers of Commercial Courts as follows:—

1. The Court of Civil Judge shall have original jurisdiction in all commercial disputes, the pecuniary value of which is Rs. 3,00,000/- (Rupees Three Lakhs), but does not exceed Rs. 30,00,000/- (Rupees Thirty Lakhs).
2. The Court of Senior Civil Judge shall have original jurisdiction in all commercial disputes, the pecuniary value of which exceeds Rs. 30,00,000/- (Rupees Thirty Lakhs) but does not exceed Rs. 60,00,000/- (Rupees Sixty Lakhs).
3. The Court of District Judge/Additional District Judge shall have original jurisdiction in all commercial disputes, the pecuniary value of which exceeds Rs. 60,00,000/- (Rupees Sixty Lakhs) but does not exceed Rs. 1,00,00,000/- (Rupees One Crore).

The notification shall come into force from the date of publication in the *Rajpatra* (e-Gazette), Himachal Pradesh.

By order,
Sd/-
(KAMLESH KUMAR PANT, IAS),
Adtl. Chief Secretary (Home).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th May, 2026

No. HHC/GAZ/14-420/2022.—Hon'ble the Chief Justice, has been pleased to grant *ex-post facto* sanction of 06 days commuted leave *w.e.f.* 04-04-2026 to 09-04-2026 in favour of Ms. Sonia Gupta, the then Civil Judge *cum*-JMFC, Bilaspur presently posted as Mobile Traffic Magistrate, Bilaspur and Hamirpur at Bilaspur. H.P.

Certified that Ms. Sonia Gupta had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Sonia Gupta would have continued to hold the post of Civil Judge-*cum*-JMFC, Bilaspur (H.P.), but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 6th May, 2026

No.HHC/GAZ/14-58/75-XV.—It is hereby notified for the information of Additional District and Sessions Judge concerned that the 79th Departmental Examination under Rule 18 of the Himachal Pradesh Judicial Service Rules, 2004 will be held in the premises of the High Court, Shimla-171 001 on the following dates:

Date	Paper/subject	Time
Thursday 16-07-2026	Criminal Law	10.00 A.M. to 1.00 P.M.
	Civil Law	2.00 P.M. to 5.00 P.M.
Friday 17-07-2026	Revenue Law -I	10.00 A.M. to 1.00 P.M.
	Revenue Law -II	2.00 P.M. to 5.00 P.M.
Saturday 18-07-2026	Accounts	10.00 A.M. to 1.00 P.M.
	Constitutional Law	2.00 P.M. to 5.00 P.M.

By order,
*Secretary Departmental,
Examination Committee.*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 6th May, 2026

No.HHC/GAZ/14-318/2010.—Hon'ble the Chief Justice, has been pleased to grant 11 days earned leave *w.e.f.* 11-05-2026 to 21-05-2026 with permission 10-05-2026 in favour of prefix Sunday falling Dr. Hakikat, Sr. Civil Judge-*cum*-CJM, Kangra at Dharamshala, to H.P. on.

Certified that Dr. Hakikat is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Hakikat would have continued to hold the post of Sr. Civil Judge-*cum*-CJM, Kangra at Dharamshala, H.P. but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 7th May, 2026

No.HHC/Admin.6 (23)/74-XVIII.—Hon'ble the Chief Justice, in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge, Chamba, H.P. as Drawing and Disbursing Officer, in respect of the Court of District and Sessions Judge, Chamba and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Ms. Anuja Sood, District and Sessions Judge, Chamba *w.e.f.* 11-05-2026 to 19-05-2026 with permission to prefix Second Saturday and Sunday falling on 09-05-2026 & 10-05-2026, respectively.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 7th May, 2026

No. HHC/GAZ/14-250/2000-I.—Hon'ble the Chief Justice, has been pleased to grant 09 days earned leave *w.e.f.* 11-05-2026 to 19-05-2026 with permission to prefix Second Saturday and Sunday falling on 09-05-2026 & 10-05-2026, respectively in favour of Ms. Anuja Sood. District and Sessions Judge, Chamba, H.P.

Certified that Ms. Anuja sood is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Anuja Sood would have continued to hold the post of District and Sessions Judge, Chamba, H.P. but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 6th May, 2026

No. HHC/Admn. 6(23)/74-XVIII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare Sr. Civil Judge-*cum*-ACJM (1), Dharamshala, H.P. as Drawing and Disbursing Officer in respect of the Court of Sr. Civil Judge-*cum*-CJM, Kangra at Dharamshala and also the Controlling Officer for the purpose of salary. T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" during the earned leave period of Dr. Hakikat. Sr. Civil Judge-*cum*-CJM, Kangra at Dharamshala, H.P. *w.e.f.* 11-05-2026 to 21-05-2026 with permission to prefix Sunday falling on 10-05-2026 or till he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 8th May, 2026

No.HHC/Admn.16 (8)74-VI.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Shivangi (HIM/521/2025) and Ms. Mehak Sonkhla (HIM/733/2025), Advocates, as Oath Commissioners at Hamirpur, District Hamirpur, H.P., for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By Order of Hon'ble the Chief Justice,
Registrar (Administration).

**GENERAL ADMINISTRATION DEPARTMENT
SECTION-A**

NOTIFICATION

Shimla-2 the 8th May, 2026

No. GAD-A(B)8-1/2026.—The Governor, Himachal Pradesh is pleased to declare 17-05-2026 (Sunday) as a "Public Holiday" (in case poll is held) within the territorial jurisdiction of the Municipal Corporation as per annexure-I. All Government Offices, Boards, Corporations, Educational Institutions and Industrial Establishments situated in the Himachal Pradesh including those covered under Industrial Disputes Act, as well as Shops and Commercial Establishments situated in the concerned area of the Municipal Corporation shall remain closed on the above said date. This will also be a paid holiday to daily wages employees and also within the meaning of Section 25 of Negotiable Instrument Act, 1881.

It is clarified that special casual leave may be granted to those employees who are working at different places in the State but have a right to vote in above Municipal Corporations subject to production of certificate from the concerned Presiding Officer confirming that the employee has actually cast his/ her vote.

By order,
Chief Secretary.

Annexure - 1

List of ULBs in which Elections are due in the State:-

Sl. No.	Name of District	Name of Municipality	Number of Wards	Total
1.	Bilaspur	1. M.Council Bilaspur	11	
		2. M.Council Ghumarwin	9	
		3. M.Council Shri Naina Devi Ji	7	
		4. N. Panchayat Talai	7	34
2.	Chamba	1. M.Council Chamba	11	
		2. M.Council Dalhousie	9	
		3. N. Panchayat Chowari	7	27
3.	Hamirpur	1. M.Council Sujampur-Tihra	9	
		2. N. Panchayat Bhota	7	16
4.	Kangra	1. M.Corp. Dharamshala	17	
		2. M.Corp. Palampur	15	
		3. M.Council Kangra	9	
		4. M.Council Nurpur	9	
		5. M.Council Nagrota-Bangwan	7	
		6. M.Council Dehra	7	
		7. M.Council Jawalamukhi	9	
		8. N. Panchayat Shahpur	7	80
5.	Kullu	1. M.Council Kullu	11	
		2. M.Council Manali	7	
		3. N. Panchayat Bhuntar	7	
		4. N. Panchayat Nirmand	7	
		5. N. Panchayat Banjar	7	39
6.	Mandi	1. M.Corp. Mandi	15	
		2. M.Council Sarkaghat	7	
		3. M.Council Sunder Nagar	13	
		4. M.Council Ner Chowk	9	

		5. M.Council Jogindernagar	7	
		6. N. Panchayat Rewalsar	7	
		7. N. Panchayat Karsog	7	65
7.	Shimla	1. M.Council Rampur	9	
		2. M.Council Theog	7	
		3. N. Panchayat Sunni	7	
		4. N. Panchayat Chopal	7	
		5. N. Panchayat Kotkhai	7	
		6. N. Panchayat Jubbal	7	
		7. N. Panchayat Chirgaon	7	
		8. N. Panchayat Nerwa	7	58
8.	Solan	1. M.Corp. Solan	17	
		2. M.Council Parwanoo	9	
		3. M.Council Nalagarh	9	
		4. N. Panchayat Arki	7	
		5. N. Panchayat Kandaghat	7	49
9.	Sirmaur	1. M.Council Nahan	13	
		2. M.Council Paonta-Sahib	13	
		3. N. Panchayat Rajgarh	7	33
10.	Una	1. M.Council Santokhgarh	9	
		2. M.Council Mehatpur-Basdehra	9	
		3. N. Panchayat Gagret	7	
		4. N. Panchayat Daulatpur Chowk	7	
		5. N. Panchayat Tahliwal	7	
		6. N. Panchayat Amb	9	48
	Grand Total	Municipal Corp. = 04	M. Corp. = 64	449
		Municipal Council = 25	M. Council = 229	
		Nagar Panchayats = 22 (51)	N.Panchayat =156	

**GENERAL ADMINISTRATION DEPARTMENT
SECTION-A**

NOTIFICATION

Shimla-2, the 14th May, 2026

NO. GAD-A (B) 8-2/2026.—In supersession of this Department's notification of even number dated 6th May, 2026, the Governor, Himachal Pradesh is pleased to declare 26-05-2026

(1st Phase), 28-05-2026 (2nd Phase) and 30-05-2026 (3rd Phase) as paid holidays in the State of Himachal Pradesh on account of general elections to Panchayati Raj Institutions on the actual day of polling in the respective areas. All Government Offices, Boards, Corporations, Educational Institutions and Industrial Establishments situated in the Himachal Pradesh including those covered under Industrial Disputes Act, as well as shops and commercial establishments situated in the concerned area of the Panchayati Raj Institutions shall remain closed on the above said dates. This will also be a paid holiday to daily wages employees within the meaning of Section 25 of Negotiable Instrument Act, 1881.

It is also clarified that special casual leave may be granted to those employees who are working different places in the State but have a right to vote in above Panchayati Raj Institutions subject to production of certificate from the concerned Presiding Officer confirming that the employee has actually cast his/ her vote.

By order,
Chief Secretary.

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)

श्री जोगिन्द्र सिंह पुत्र श्रीधर पुत्र श्री सेतो, निवासी बंगौता, निवासी बनीखेत, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र, अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम श्री जोगिन्द्र सिंह पुत्र श्रीधर पुत्र श्री सेतो है। जोकि परिवार नकल ग्राम पंचायत ढलोग में सही दर्ज है, लेकिन उनकी मलकियति भूमि मुहाल बंगौता पटवार वृत्त ढलोग में उसका नाम श्री श्री जोगिन्द्र राज पुत्र श्रीधर पुत्र श्री सेतो दर्ज है, जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे, यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 23-05-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 19-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
डलहौजी, जिला चम्बा (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Bhattiyat at Chowari, District Chamba (H.P.)

In the matter of :

Tarveej s/o Sh. Fharngo, r/o Village Tornu, P.O. Gahar, Tehsil Bhattiyat, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Tarveej s/o Sh. Fharngo, r/o Village Tornu, P.O. Gahar, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Sh. Tarveej was born on 09-02-1968, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 4th day of May, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Bhattiyat at Chowari, District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat at Chowari, District Chamba (H.P.)

In the matter of :

Champa Devi d/o Sh. Uttam Singh, r/o Village Godhra, P.O. Sahla, Tehsil Sihunta, District Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Champa Devi d/o Sh. Uttam Singh, r/o Village Godhra, P.O. Sahla, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Champa Devi was born on 01-09-1977, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 4th day of April, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Bhattiyat at Chowari, District Chamba (H.P.).

ब अदालत श्री विकास शर्मा, हि0प्र0से0, उप-मण्डल दण्डाधिकारी, भरमौर, जिला चम्बा (हि0प्र0)

तारीख पेशी : 08-06-2026

श्री मीना कुमारी पुत्री श्री भीखम राम, निवासी गांव सूल्लो, डा0 औराफाटी, तहसील भरमौर, जिला चम्बा (हि0प्र0)।

बनाम

सरकार हिमाचल प्रदेश

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण (Birth and Death Registration).

जैसा कि श्री मीना कुमारी पुत्री श्री भीखम राम, निवासी गांव सूल्लो, डा0 औराफाटी, तहसील भरमौर, जिला चम्बा (हि0प्र0) ने ग्राम पंचायत औरा, विकास खण्ड भरमौर में अपने जन्म पंजीकरण (जन्म तिथि 18-12-2003) दर्ज करवाने हेतु अधोहस्ताक्षरी के समक्ष प्रार्थना-पत्र प्रस्तुत किया है। अगर उक्त जन्म पंजीकरण से सम्बन्धित किसी व्यक्ति विशेष या आम जनता को किसी प्रकार का उजर/एतराज हो तो वह दिनांक 08-06-2026 को प्रातः 11.00 बजे हाजिर अदालत होकर अपना उजर/एतराज पेश करे। उजर/एतराज पेश न होने की सूरत में कार्यवाही एकतरफा अमल में लाई जाएगी।

आज दिनांक 06-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
(विकास शर्मा, हि0प्र0से0),
उप-मण्डल दण्डाधिकारी,
भरमौर, जिला चम्बा (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H.P.)

Sh. Vineet Sharma s/o Sh. Hem Nand Sharma, resident of Mohalla Adarsh Nagar, P.O. Hardaspura, Tehsil & District Chamba (H.P.).

And

Smt. Rachna Badyal d/o Sh. Shakti Prasad Badyal, resident of Mohalla Hatnala, Chamba Town, Tehsil & District Chamba (H.P.).

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special of Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 10-08-2009 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now, therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 08-06-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on this 6th May, 2026.

Seal.

Sd/-
(PRIYANSHU KHATI, IAS),
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

भोप राम पुत्र श्री देवी राम इत्यादि निवासी गांव जेईडी, डाकघर पतलीकुहल, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत राजस्व अभिलेख महाल वाडी, पटवार वृत्त पतलीकुहल में तावे मर्जी हटाने बारे।

भोप राम व चेत राम पुत्रगण श्री देवी राम, निवासी गांव जेईडी, डाकघर पतलीकुहल, तहसील मनाली, जिला कुल्लू (हि0प्र0) व मनी राम व खीमी राम पुत्रगण श्री केबु राम, निवासी गांव जेईडी, डाकघर

पतलीकुहल, तहसील मनाली, जिला कुल्लू हि0प्र0 ने इस न्यायालय में खाता/खतौनी नं0 385/453 महाल वाडी के खाना काश्त के इन्द्राज में भगती विधवा रुलदू पुत्र हुक्मु स्थानीय वासी तावे मर्जी को हटाने बारे आवेदन प्रस्तुत किया है। जिस बाबत तारा चन्द पुत्र श्री दिले राम सर्वरा कारदार देवता जमलू वाकया शेगली के ब्यान किया कि मौके पर भूमि खाता/खतौनी नं0 385/453, खसरा नम्बर 234, रकबा तादादी 00-04-03 है0 में आवेदकगण ही कब्जा काश्त करते चले आ रहे हैं। उक्त भूमि पर भगती विधवा रुलदू पुत्र हुक्मु का कोई कब्जा व काश्त न है। इसके अतिरिक्त इसकी छानबीन क्षेत्रीय अभिकरण से करवाई गई बाद छानबीन के पाया गया कि फाटी वाडी के मिसल हकीयत वर्ष 1945-46 के खेवट/खतौनी 96/192 सावका खसरा नम्बर 72 हाल, 82 रकवा 0-10 विस्वा, वाथल अब्बल मलकियत देवता जमलू शेगली वाहितमाम राम दास बलद चैनु कौम राजपूत सामन फाटी शेगली कारदार व काश्त व कब्जा रुलदू बल्द हुक्म कौम राजपूत साकन देह तावे मर्जी कागजात माल दर्ज है। जमाबन्दी वर्ष 1953-54 की जमाबन्दी उर्दू में है मुताबिक हिन्दी अनुवाद के खेवट 95 के खसरा नं0 82, रकबा 0-10 विस्वा बाथल अब्बल मलकियत देवता जमलू मजकुर व काश्त व कब्जा श्रीमती भगती विधवा रुलदू पुत्र हुक्मु स्थानीय वासी तावे मर्जी अब्बल मारफत केवु पुत्र ईशरु सालम देह तावे कागजात माल दर्ज हुये। जमाबन्दी वर्ष 1957-58 ता 1992-93 तक इन्द्रराज वदस्दुर रहा। फाटी वाडी महाल के मिसल हकीयत वर्ष 2000-01 के खेवट/खतौनी 298/357 के मिन खसरा नं0 सावका 82, हाल 234, रकबा 0-04-03 है0 किस्म बगीचा वाथल फलदार में मलकियत देवता जमलू वाकया शेगली व खाना काश्त में श्रीमती भगती मजकुर स्थानीय वासी तावे मर्जी अब्बल मारफत केवु मजकुर स्थानीय वासी तावे मर्जी दोम कागजात माल दर्ज है। महाल वाडी जमाबन्दी वर्ष 2005-06 के खेवट/खतौनी 320/383 में इन्द्राज वदस्दुर रहा। जमाबन्दी वर्ष 2010-11 के खेवट/खतौनी 340/402 के खाना कैफीयत मे इंतकाल नम्बर 518 वरास्त शेगली व खाना काश्त में श्रीमती भगती मजकुर स्थानीय वासी तावे मर्जी अब्बल देवी राम, मनी राम, खीमी राम पुत्रगण केवु पुत्र ईशरु स्थानीय वासी तावे मर्जी दोयम दर्ज हुआ। (इंतकाल नम्बर 518 वरास्त तावे मर्जी तारीख फ़ैसला 24-01-2014 का अमल हुआ) महाल वाडी जमाबन्दी वर्ष 2020-21 के खेवट/खतौनी 385/453 मिन के खाना काश्त में देव राम पुत्र केवु इंतकाल नम्बर 1080 वरास्त मुजारियत से फौव होकर वरास्त बनाम भोप राम, चेत राम पुत्रगण देवी राम पुत्र केवु राम बराबर 1/3 भाग स्थानीय वासी तावे मर्जी दोयम करके वरास्त मंजूर हुई है। अतः जिसकी दुरुस्ती तावे मर्जी के स्थान पर देवी राम, मनी राम खिमी राम पुत्र केवु पुत्र ईशरु तावे मर्जी का इन्द्रा किया जाए। जिसे अब दुरुस्ती दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि उपरोक्त तावे मर्जी के स्थान पर देवी राम, मनी राम, खिमी राम पुत्र केवु राम ईशरु तावे मर्जी दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 23-05-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसे उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार राजस्व अभिलेख महाल वाडी में तावे मर्जी दुरुस्ती दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 21-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्री आलम चंद पुत्र श्री राम चंद, निवासी गांव लोहड़ी, डाकघर राइसन, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थी श्री आलम चंद पुत्र श्री राम चंद, निवासी गांव लोहड़ी, डाकघर राइसन, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-3960 दिनांक 28 फरवरी 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत राइसन अन्य कागजात सहित इस कार्यालय में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि इनका जन्म दिनांक 25-06-1970 को हुआ है अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत राइसन, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहते हैं।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री आलम चंद पुत्र श्री राम चंद, निवासी गांव लोहड़ी, डाकघर राइसन, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्री मछिंदर सिंह पुत्र श्री वीर सिंह, निवासी गांव ग्राहण, डाकघर न्यूली, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थी श्री मछिंदर सिंह पुत्र श्री वीर सिंह, निवासी गांव ग्राहण, डाकघर न्यूली, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-4988-89 दिनांक 20 मार्च, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत ग्राहण अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि इनका जन्म दिनांक 30-06-1965 को हुआ है अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत ग्राहण, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहते हैं।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री मछिंदर सिंह पुत्र श्री वीर सिंह, निवासी गांव ग्राहण, डाकघर न्यूली, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती चम्पा देवी पुत्री श्री नील चंद, निवासी गांव बनोगी, डाकघर भेखली, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती चम्पा देवी पुत्री श्री नील चंद, निवासी गांव बनोगी, डाकघर भेखली, तहसील व जिला कुल्लू (हि0प्र0) ने अधिन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-2449-50 दिनांक 15 फरवरी, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत बनोगी अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि इनका जन्म दिनांक 15-04-1976 को हुआ है अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत बनोगी, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती चम्पा देवी पुत्री श्री नील चंद, निवासी गांव बनोगी, डाकघर भेखली, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती मीरा देवी पुत्री श्री चाहू राम, निवासी गांव बालक्षो, डाकघर बढई, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती मीरा देवी पुत्री श्री चाहू राम, निवासी गांव बालक्षो, डाकघर बढई, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-4988-89, दिनांक 20 मार्च, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत बनोगी अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि इनका जन्म दिनांक 12-08-1977 को हुआ है, अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत भुमतीर, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती मीरा देवी पुत्री श्री चाहू राम, निवासी गांव बालक्षो, डाकघर बढई, में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्री विशन दास पुत्र श्री लुहारू राम, निवासी गांव जिन्दौड, डाकघर बन्दोल, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थी श्री विशन दास पुत्र श्री लुहारू राम, निवासी गांव जिन्दौड, डाकघर बन्दोल, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-6226-27 दिनांक 16 अप्रैल, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत जिन्दौड अन्य कागजात सहित इस कार्यालय में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि इनका जन्म दिनांक 20-04-1965 को हुआ है अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत जिन्दौड, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री विशन दास पुत्र श्री लुहारू राम, निवासी गांव जिन्दौड, डाकघर बन्दोल, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती ऐला दासी पुत्री श्री रेवत राम, निवासी गांव मुथल, डाकघर खडीहार, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती ऐला दासी पुत्री श्री रेवत राम, निवासी गांव मुथल, डाकघर खडीहार, तहसील व जिला कुल्लू (हि0प्र0) ने अधिन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-6226-27, दिनांक 16 अप्रैल, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत खडीहार अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि इनका जन्म दिनांक 01-07-1960 को हुआ है, अब वह अपने जन्म की प्रवृष्टि उक्त ग्राम पंचायत खडीहार, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती ऐला दासी पुत्री श्री रेवत राम, निवासी गांव मुथल, डाकघर खडीहार, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी नायब तहसीलदार, कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती सुषमा देवी पुत्री श्री महेंदर सिंह, निवासी गांव छानी, डाकघर कटराई, तहसील व जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती सुषमा देवी पुत्री श्री महेंदर सिंह, निवासी गांव छानी, डाकघर कटराई, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-KLU(Delayed Birth & Death) 2026/-6236, दिनांक 16 अप्रैल, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत कटराई अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि इनके पुत्र का जन्म दिनांक 04-08-2019 को हुआ है, अब वह अपने पुत्र के जन्म की प्रवृष्टि उक्त ग्राम पंचायत कटराई, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस संबंध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-05-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो तरुण पुत्र श्री महेंदर सिंह की जन्म तिथि 01-07-1985 को ग्राम पंचायत कटराई, तहसील व जिला कुल्लू, हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 25-04-2026 को हमारे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
कुल्लू, जिला कुल्लू (हि0प्र0)।

कार्यालय तहसीलदार मनाली, जिला कुल्लू (हि0प्र0)

केस नं0 : 7/NT/C/2026

दायर तारीख : 12-12-2025

तारीख फैसला : 23-04-2026

विषय.—राजस्व अभिलेख में जाति दुरुस्त करने बारे।

श्री अमित कुमार पुत्र स्व0 श्री पलू उर्फ प्रकाश चन्द, निवासी वार्ड नं0 7, गोम्पा रोड मनाली, तहसील मनाली, जिला कुल्लू, हि0प्र0 ने अपने समस्त परिवार की जाति दुरुस्त करने बारे आवेदन प्रस्तुत किया है। इस सम्बन्ध में श्री अमित कुमार पुत्र स्व0 श्री पलू उर्फ प्रकाश चन्द ने शजरा नस्ब रिपोर्ट, पटवारी पटवार वृत्त चच्योट, तहसील बैजनाथ तथा शपथ-पत्र संलग्न की है। जिसके अनुसार आवेदक की जाति झीर, उपजाति कौण्डल दर्ज कागजात माल हैं। जबकि मुहाल कस्वाती नसोगी में आवेदक की जाति व उपजाति अन्य दर्ज की है। जिसकी छानबीन क्षेत्रीय राजस्व अभीकरण से करवाई गई। क्षेत्रीय राजस्व अभीकरण द्वारा रिपोर्ट की गई कि महाल कस्वाती नसोगी वर्ष 2022-23 के शजरा नस्ब में आवेदक की जाति व उपजाति अन्य दर्ज कागजात माल है। जोकि गलत है। जिसे दुरुस्त करने की प्रार्थना की है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि उपरोक्त व्यक्ति श्री अमित कुमार पुत्र स्व0 श्री पलू उर्फ प्रकाश चन्द, निवासी वार्ड नं0 7, गोम्पा रोड मनाली, तहसील मनाली, जिला कुल्लू, हि0प्र0 के समस्त परिवारगण की जाति दर्ज करने बारे किसी को कोई आपत्ति हो तो वह दिनांक 28-05-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। यदि जाति दुरुस्त करने के बारे आपत्ति प्राप्त न हुई तो यह समझा जाएगा कि नाम दुरुस्त करने बारे किसी को एतराज न है तथा नाम दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 27-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता,
द्वितीय श्रेणी मनाली, जिला कुल्लू (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, भू-व्यवस्था वृत्त कुल्लू प्रथम,
तहसील व जिला कुल्लू (हि0प्र0)

मिसल नं0 : 7/एस0एन0टी0

किसम मिसल : दुरुस्ती जाति

श्री अक्षय कुमार पुत्र मुनीष कुमार, निवासी मणीकरण चौक भून्तर, तहसील भून्तर, जिला कुल्लू हि0प्र0
प्रार्थी।

बनाम

आम जनता

विषय.— फाटी शमशी के राजस्व अभिलेख में प्रार्थी की जाति खत्री दर्ज करने बारे।

श्री अक्षय कुमार पुत्र मुनीष कुमार, निवासी मणीकरण चौक भून्तर, तहसील भून्तर, जिला कुल्लू ने इस अदालत में दुरुस्ती जाति दर्ज करने बारे प्रार्थना-पत्र गुजारा है कि फाटी शमशी के राजस्व अभिलेख में उनकी जाति अन्य दर्ज है जबकि प्रार्थी की सही जाति 'खत्री' है। प्रार्थी फाटी शमशी के राजस्व अभिलेख में अपनी जाति 'खत्री' दर्ज करवाना चाहता है।

प्रार्थी श्री अक्षय कुमार पुत्र मुनीष कुमार के जाति दुरुस्ती आवेदन में प्रार्थी के साथ-साथ आम जनता का पक्ष भी सुना जाना है। अतः इशतहार द्वारा सर्वसाधारण/आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/पक्ष को प्रार्थी की जाति 'खत्री' दर्ज करने बारे यदि कोई एतराज हो तो वह तारीख पेशी दिनांक 25-05-2026 को असालतन या वकालतन अपना एतराज प्रस्तुत कर सकते हैं। कोई भी दावे या आक्षेप प्राप्त न होने की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी व प्रार्थना-पत्र जाति दुरुस्ती पर अंतिम आदेश पारित किए जाएंगे। पेशी दिनांक 25-05-2026 के उपरान्त कोई भी एतराज नहीं सुना जायेगा।

यह इशतहार आज दिनांक 29-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब-तहसीलदार, भू-व्यवस्था वृत्त कुल्लू प्रथम,
तहसील व जिला कुल्लू (हि0प्र0)।

**In the Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Nishant s/o Sh. Vikas Kumar, r/o Ramshila, P.O. Akhara Bazar, Tehsil Kullu, District Kullu (H.P.).

2. Shalini d/o Sh. Chhering Tashi, r/o House No. 47, Ward No. 1, Chhadol, P.O. Neoli, Tehsil and District Kullu (H.P.)
..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Nishant and Ms. Shalini have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-04-2026 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that if any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 15-08-2025. The objection received after 21-05-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 20-04-2026 under my hand and seal of the court.

Seal.

Sd/-
(NISHANT KUMAR, HAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

सिमरन पुत्री श्री बाल कृषण, निवासी 15 मील, डाकघर बड़ाग्रां, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

सिमरन पुत्री श्री बाल कृषण, निवासी 15 मील, डाकघर बड़ाग्रां, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन—पत्र मय शपथ—पत्र गुजारा है कि उसका जन्म दिनांक 30-04-2004 को हुआ है। परन्तु ग्राम पंचायत बड़ाग्रां के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहती है। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि सिमरन पुत्री श्री बाल कृषण की जन्म तिथि 30-04-2004 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को सिमरन पुत्री श्री बाल कृषण की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 03-06-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत बड़ाग्रां के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 04-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

साहिल पुत्र श्री बाल कृषण, निवासी 15 मील, डाकघर बड़ाग्रां, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

साहिल पुत्र श्री बाल कृषण, निवासी 15 मील, डाकघर बड़ाग्रां, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन—पत्र मय शपथ—पत्र गुजारा है कि उसका जन्म दिनांक 21-07-2005 को हुआ है। परन्तु ग्राम पंचायत बड़ाग्रां के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहता है। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि साहिल पुत्र श्री बाल कृषण की जन्म तिथि 21-07-2005 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को साहिल पुत्र श्री बाल कृषण की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 03-06-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत बड़ाग्रां के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 04-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्रीमती अशलेख अजय पाल सिंह पत्नी स्व0 श्री अजय पाल सिंह बजरिया श्रीमती मुन्नी देवी, निवासी एडी हाइड्रो पावर लिमिटेड प्रीणी, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत मृत्यु तिथि दर्ज करने बारे।

श्रीमती अशलेख अजय पाल सिंह पत्नी स्व0 श्री अजय पाल सिंह बजरिया श्रीमती मुन्नी देवी, निवासी एडी हाइड्रो पावर लिमिटेड प्रीणी, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में स्व0 श्री अजय पाल सिंह पुत्र विशराम सिंह की मृत्यु तिथि पंजीकरण करने बारे आवेदन—पत्र, मय शपथ—पत्र गुजारा है कि स्व0 श्री अजय पाल सिंह पुत्र विशराम सिंह की मृत्यु दिनांक 27-04-2009 को हुई है। परन्तु ग्राम पंचायत प्रीणी के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहती है। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि स्व0 श्री अजय पाल सिंह पुत्र विशराम सिंह की मृत्यु तिथि 24-07-2009 है, तथा मृत्यु तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को स्व० श्री अजय पाल सिंह पुत्र विशराम सिंह की मृत्यु तिथि दर्ज करवाने बारे किसी को आपत्ति हो तो वह दिनांक 29-05-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत प्रीणी के जन्म तथा मृत्यु पंजीकरण अभिलेख में मृत्यु तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 30-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि०प्र०)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि०प्र०)

प्रेम चन्द पुत्र श्री उत्तम राम, निवासी गांव डोभा, डाकघर वराण, तहसील मनाली, जिला कुल्लू (हि०प्र०)।

बनाम

आम जनता

विषय.—प्रकाशन इशतहार बाबत जन्म तिथि दर्ज करने बारे।

प्रेम चन्द पुत्र श्री उत्तम राम, निवासी गांव डोभा, डाकघर वराण, तहसील मनाली, जिला कुल्लू (हि०प्र०) ने इस न्यायालय में आवेदन-पत्र मय शपथ-पत्र गुजारा है कि उसका जन्म दिनांक 27-01-1981 को हुआ है। परन्तु ग्राम पंचायत वराण के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहता है। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि प्रेम चन्द पुत्र श्री उत्तम राम की जन्म तिथि 27-01-1981 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को प्रेम चन्द पुत्र श्री उत्तम राम की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 06-06-2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत वराण के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 07-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि०प्र०)।

**In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.)**

1. Surender Kumar s/o Sh. Roop Chand, r/o Village Bhatwari, P.O. Gumma, Tehsil Joginder Nagar, District Mandi, H.P. a/p c/o Mohinder Singh Patiyal s/o Sh. Dharam Singh r/o Villlage Jharang, P.O. Manali, Tehsil Manali, District Kullu (H.P.).

2. Ms. Uma Devi d/o Sh. Jeet Bahadur, r/o D-2, Sector-11, Noida, P.O. Noida, District Gautam Buddha Naggar, (U.P.).

Versus

General Public

Subject.—Notice under section 15 of Special Marriage Act.

Surender Kumar s/o Sh. Roop Chand, r/o Village Bhatwari, P.O. Gumma, Tehsil Joginder Nagar, District Mandi, H.P. a/p c/o Mohinder Singh Patiyal s/o Sh. Dharam Singh r/o Villlage Jharang, P.O. Manali, Tehsil Manali, District Kullu (H.P.) and Ms. Uma Devi d/o Sh. Jeet Bahadur, r/o D-2, Sector-11, Noida, P.O. Noida, District Gautam Buddha Naggar, (U.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 25-04-2026, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personlally or in writing before the court of the undersigned within 30 days from the publication of this notice

Issued under my hand and seal of the court today on 4th May, 2025.

Seal.

Sd/-

(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

**In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.)**

1. Sh. Paras Mehndiratta s/o Sh. Niranjn Mehndiratta, r/o Village Jharag, P.O. and Tehsil Manali, District Kullu (H.P.).

2. Ms. Meetali Joshi d/o Smt. Sunita Joshi, r/o Village Jharag, Shiv Shakti Niwas, P.O. and Tehsil Manali, District Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act.

Sh. Paras Mehndiratta s/o Sh. Niranjn Mehndiratta, r/o Village Jharag, P.O. and Tehsil Manali, District Kullu (H.P.) and Ms. Meetali Joshi d/o Smt. Sunita Joshi, r/o Village Jharag, Shiv Shakti Niwas, P.O. and Tehsil Manali, District Kullu (H.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 05-05-2026 and requested to registered the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the

registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 6th May, 2026.

Seal.

Sd/-

(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

—————
**In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.)**

1. Rahul Bodh s/o Sh. Sonam Bodh, r/o 149 Ward No. 4, Near Anil Hardware, Siyal Road, P.O. and Tehsil Manali, District Kullu (H.P.).

2. Ms. Kalpana Rashpa d/o Sh. Prem Lal, r/o Village Chowkidobhi, Kharahal, P.O. Puid, Tehsil & District Kullu (H.P.).

Versus

General Public

Subject.—Notice under Special Marriage Act.

Rahul Bodh s/o Sh. Sonam Bodh, r/o 149 Ward No. 4, Near Anil Hardware, Siyal Road, P.O. and Tehsil Manali, District Kullu (H.P.) and Ms. Kalpana Rashpa d/o Sh. Prem Lal, r/o Village Chowkidobhi, Kharahal, P.O. Puid, Tehsil & District Kullu (H.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 29-04-2026 and requested to registered the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 6th May, 2026.

Seal.

Sd/-

(GUNJEET SINGH CHEEMA),
Marriage Officer-cum-SDM,
Manali, District Kullu (H.P.).

ब अदालत कार्याकारी दण्डाधिकारी द्वितीय श्रेणी, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)

मिसल नं० 04 / 2026	तारीख मजरूआ 23-04-2026	पेशी दिनांक 26-05-2026
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मुकद्दमा शीर्षक :

श्री दलीप सिंह राणा पुत्र तवारसू राम, निवासी हवाणी, डाकघर बरोटी, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 प्रार्थी।

बनाम

आम जनता प्रत्यार्थीगण।

प्रार्थना-पत्र बराये जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

उपरोक्त विषय के सन्दर्भ में श्री दलीप सिंह राणा पुत्र तवारसू राम, निवासी हवाणी, डाकघर बरोटी, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 ने एक प्रार्थना-पत्र मय Addl-District Registrar Birth & Death Mandi का पत्र ब्यान हल्फी व अप्राप्यता प्रमाण-पत्र स्थानीय पंजीयक/नकल परिवार रजिस्टर प्रस्तुत किया है कि प्रार्थी की जन्म तिथि 15-05-1959 दर्ज है जोकि सही है लेकिन ग्राम पंचायत बनाल के रिकॉर्ड में दर्ज नहीं है अब प्रार्थी अपनी जन्म तिथि 15-05-1959 सम्बन्धित ग्राम पंचायत में दर्ज कराना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि उपरोक्त जन्म तिथि 15-05-1959 दर्ज करने बारे यदि किसी को उजर/एतराज हो तो वह असालतन/वकालतन दिनांक 26-05-2026 को प्रातः 10.00 बजे या इससे पूर्व इस अदालत में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है अन्यथा उपस्थिति की अवस्था में यथोचित आदेश पारित कर दिए जाएंगे।

आज दिनांक 24-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-
कार्यकारी दण्डाधिकारी, धर्मपुर,
जिला मण्डी (हि0प्र0)।

ब अदालत कार्याकारी व दण्डाधिकारी द्वितीय श्रेणी, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)

मिसल नं० 05 / 2026	तारीख मजरूआ 23-04-2026	पेशी दिनांक 26-05-2026
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मुकद्दमा शीर्षक :

श्रीमती मीरा देवी पुत्री श्री लच्छमण, निवासी ठाणा, डा0 बरोटी, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 प्रार्थिया।

बनाम

आम जनता प्रत्यार्थीगण।

प्रार्थना—पत्र बराये जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

उपरोक्त विषय के सन्दर्भ में श्री श्रीमती मीरा देवी पुत्री श्री लच्छमण, निवासी ठाणा, डा0 बरोटी, तहसील धर्मपुर, जिला मण्डी, हि0प्र0 ने एक प्रार्थना—पत्र मय Addl-District Registrar Birth & Death Mandi का पत्र ब्यान हल्फी व अप्राप्यता प्रमाण—पत्र स्थानीय पंजीयक/नकल परिवार रजिस्टर प्रस्तुत किया है कि प्रार्थी की जन्म तिथि 23-12-1965 दर्ज है जोकि सही है लेकिन ग्राम पंचायत बनाल के रिकॉर्ड में दर्ज नहीं है अब प्रार्थिया अपनी जन्म तिथि 23-12-1965 ग्राम पंचायत के रिकॉर्ड में मीरा देवी पंचायत बनाल मे दर्ज कराना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि उपरोक्त जन्म तिथि 23-12-1965 दर्ज करने बारे किसी को उजर/एतराज हो तो वह असालतन/वकालतन दिनांक 26-05-2026 को प्रातः 10.00 बजे या इससे पूर्व इस अदालत में उपस्थित होकर अपना उजर/एतराज पेश कर सकता है बसूरत गैर हाजिरी में एकतरफा कार्यवाही अमल में लाई जाकर मीरा देवी की जन्म तिथि दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 23-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी, धर्मपुर,
जिला मण्डी (हि0प्र0)।

**In the Court of Sh. Aditya Guleria, Executive Magistrate, Sundernagar,
Distt. Mandi (H.P.)**

In the matter of :

Case No : 33/NT/2026

Date of hearing : 28-05-2026

Sh. Manohar Lal s/o Sh. Finha Ram, r/o Village Ambedkar Nagar, P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi, H.P. . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of delayed birth of the applicant.

Whereas an application u/s 13(3) of the registration of Birth and Death Act, 1969 has been received from Sh. Manohar Lal s/o Sh. Finha Ram, r/o Village Ambedkar Nagar, P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi, H.P. seeking registration of his delayed birth event, stated to have been born on 21-11-1969 at Village Ambedkar Nagar, P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi, which could not be entered/registered within the prescribed period under the Registration of Births and Deaths, Act, 1969 in the record of MC Sundernagar.

And whereas the said applicant has prayed for registration of the said birth at this belated stage.

Now, therefore, notice is hereby given to the general public that if any person has any objection or information regarding the facts stated in the said application, he/she may submit the same in writing alongwith supporting evidence, if any, to the undersigned on or before 28-05-2026.

In case no objection is received within the stipulated period, it shall be presumed that no one has any objection and the matter shall be proceeded with further as per law.

Issued under my hand and seal on this day of 23rd of April, 2026.

Seal.

Sd/-
*Executive Magistrate,
Sundernagar, Distt. Mandi (H.P.).*

**In the Court of Sh. Aditya Guleria, Executive Magistrate, Sundernagar,
Distt. Mandi (H.P.)**

In the matter of :

Case No : 32/NT/2026

Date of hearing : 28-05-2026

Smt. Salma Bibi d/o Suker Deen, r/o Village Dinak, P.O. Kanaid, Tehsil Sundernagar,
Distt. Mandi, H.P. . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of delayed birth of the applicant.

Whereas an application u/s 13(3) of the registration of Birth and Death Act, 1969 has been received from Smt. Salma Bibi d/o Suker Deen, r/o Village Dinak, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi, H.P. seeking registration of her delayed birth event, stated to have been born on 11-03-1977 at Village Dinak, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi, which could not be entered/registered within the prescribed period under the Registration of Births and Deaths, Act, 1969 in the record of Gram Panchayat Kanaid.

And whereas the said applicant has prayed for registration of the said birth at this belated stage.

Now, therefore, notice is hereby given to the general public that if any person has any objection or information regarding the facts stated in the said application, he/she may submit the same in writing alongwith supporting evidence, if any, to the undersigned on or before 28-05-2026.

In case no objection is received within the stipulated period, it shall be presumed that no one has any objection and the matter shall be proceeded with further as per law.

Issued under my hand and seal on this day of 23rd of April, 2026.

Seal.

Sd/-
*Executive Magistrate,
Sundernagar, Distt. Mandi (H.P.).*

**In the Court of Sh. Aditya Guleria, Executive Magistrate, Sundernagar,
Distt. Mandi (H.P.)**

In the matter of :

Case No : 34/NT/2026

Date of hearing : 29-05-2026

Smt. Raj Kumari d/o Sh. Kashmir Singh, r/o Village Rasmian, Tehsil Sundernagar, Distt. Mandi, H.P. . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of delayed birth of the applicant.

Whereas an application u/s 13(3) of the registration of Birth and Death Act, 1969 has been received from Smt. Raj Kumari d/o Sh. Kashmir Singh, r/o Village Rasmian, Tehsil Sundernagar, Distt. Mandi, H.P. seeking registration of her delayed birth event, stated to have been born on 04-05-1952 at Village Rasmian, Tehsil Sundernagar, Distt. Mandi, which could not be entered/registered within the prescribed period under the Registration of Births and Deaths, Act, 1969 in the record of MC Sundernagar.

And whereas the said applicant has prayed for registration of the said birth at this belated stage.

Now, therefore, notice is hereby given to the general public that if any person has any objection or information regarding the facts stated in the said application, he/she may submit the same in writing alongwith supporting evidence, if any, to the undersigned on or before 29-05-2026.

In case no objection is received within the stipulated period, it shall be presumed that no one has any objection and the matter shall be proceeded with further as per law.

Issued under my hand and seal on this day of 25th of April, 2026.

Seal.

Sd/-
Executive Magistrate,
Sundernagar, Distt. Mandi (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी (हि0प्र0)

मिसल नम्बर : 35 / 2026

तारीख मरजुआ : 29-04-2026

आगामी तारीख : 29-05-2026

श्रीमती भोथी देवी पुत्री श्री सिधू हाल पत्नी श्री ब्रेस्तु राम, निवासी गांव बडयार, डाकघर भरगांव, तहसील कोटली, जिला मण्डी (हि0प्र0) . . . प्रार्थिया ।

बनाम

आम जनता

. . . प्रत्यार्थी ।

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थना-पत्र नाम व जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे इशतहार।

श्रीमती भोथी देवी पुत्री श्री सिधू हाल पत्नी श्री ब्रेस्तु राम, निवासी गांव बडयार, डाकघर भरगांव, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थिया का नाम भोथी देवी व जन्म दिनांक 21-05-1951 है, लेकिन प्रार्थिया का नाम व जन्म पंचायत कोटली के रिकॉर्ड में दर्ज नहीं है। अतः ग्राम पंचायत कोटली में उनका नाम व जन्म तिथि पंजीकरण के आदेश देकर कृतार्थ करें।

प्रार्थना-पत्र में प्रार्थिया ने नाम भोथी देवी व जन्म दिनांक 21-05-1951 का पंजीकरण दर्ज करने बारा आम जनता को प्रतिवादी बनाया है, चूंकि आम जनता को समन तामील साधारणतया संभव नहीं है अतः इस इशतहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत कोटली में पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 29-05-2026 को पूर्वाह्न या इससे पूर्व असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित कर दिये जाएंगे।

आज दिनांक 29-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश।

**In the Court of Addl. District Registrar of Marriage-cum-Sub Divisional Magistrate,
Karsog, Distt. Mandi (H.P.)**

In the matter of :

1. Sh. Kamlesh s/o Late Sh. Mohan Lal, aged 30 years, r/o Village Nehra, P.O. Bhanthal, Tehsil Karsog, District Mandi (H.P.)
 2. Ms Jigyasa d/o sh. Devi Dutt, aged 26 years, r/o Village Pati, P.O. Rahana, Tehsil Shimla, District Shimla (H.P.)
- . . Applicants.

Versus

General Public

. . Respondent.

Subject.—Registration of Marriage under 8(4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating ther in that they have solemnized their marriage on 24-11-2025 at Karsog, District Mandi with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Gram Panchayat, Bhanthal, Tehsil Karsog, District Mandi, H.P.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of the above named applicants they should appear before the on or before 17th May, 2026 either personally or through their authorized agent pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 18th day of April, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate, Karsog,
Distt. Mandi (H.P.).*

**Before the Court of Assistant Collector 2nd Grade-cum- Naib-Tehsildar,
Tehsil Sundernagar, District Mandi, H.P.**

File No. : 8877106/2026

Date of hearing : 04-06-2026

In the matter of :

Smt. Meena Kumari w/o Sh. Nand Lal, Village Manjhrot, Post Office Chambi, Tehsil Sundernagar, District Mandi, H.P. Pin Code -175018 . . *Applicants.*

Versus

General Public

Subject.—Correction of name in revenue record pertains to muhal Neri/17, Patwar Circle Palohta, Tehsil Sundernagar, District Mandi, H.P.

It is hereby informed to the general public that Smt. Meena Kumari w/o Sh. Nand Lal, Village Manjhrot, Post Office Chambi, Tehsil Sundernagar, District Mandi, Himachal Pradesh has applied for correction of her name in the revenue record relating to land comprised in muhal Neri/17 Patwar Circle Palohta, Tehsil Sundernagar, District Mandi, H.P.

The applicant has stated in his application that her name been wrongly entered as Beena Devi instead of Meena Devi in the revenue record pertaining to muhal Neri/17, Patwar Circle Palohta, Tehsil Sundernagar, Distt. Mandi, H.P., whereas in all his official documents like Nakal Patriwar Register, Aadhar Card, Bank Account, PAN Card her name is duly recorded as Meena Devi which is correct and further prayed to correct her name as Meena Kumari instead of Beena Devi.

Therefore, the general public is hereby informed by this public notice that if any person has any objection regarding the proposed correction, may appear in person or through their recognized agent/representative before the court of undersigned on 04-06-2026 and file their objections if any. In case no objection is received within the stipulated time the correction shall be carried out as per rules.

Issued under my hand and seal on this 29th of April, 2026.

Seal.

Sd/-
Assistant Collector, 2nd Grade,
Sundernagar, District Mandi, H.P.

ब अदालत श्री हरिंदर सिंह, कार्यकारी दण्डाधिकारी, जांगला, जिला शिमला (हि0प्र0)

श्रीमती बबीता देवी पुत्री श्री आगर सैन, निवासी कुतड़ा, डाकघर टोडसा, उप-तहसील जांगला, जिला शिमला (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस न्यायालय में श्रीमती बबीता देवी पुत्री श्री आगर सैन, निवासी कुतड़ा, डाकघर टोडसा, उप-तहसील जांगला, जिला शिमला (हि0प्र0) ने प्रार्थना-पत्र गुजार कर निवेदन किया है कि उनका जन्म दिनांक 12-01-1978 को हुआ है, परन्तु अज्ञानतावश उसका जन्म ग्राम पंचायत टोडसा के जन्म रजिस्टर में आज तक पंजीकृत नहीं किया गया है तथा उनकी जन्म तिथि ग्राम पंचायत टोडसा में दर्ज करने के आदेश दिये जावें।

अतः इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी को भी उनकी जन्म तिथि ग्राम पंचायत टोडसा में दर्ज करने बारे कोई एतराज/आपत्ति हो तो वह 28-05-2026 व इससे पूर्व तक असालतन या वकालतन हाजिर होकर इस न्यायालय में आकर अपना एतराज/आपत्ति दर्ज करवा सकता है। एतराज/आपत्ति दर्ज न होने की सूरत में यह समझा जायेगा कि उसकी जन्म तिथि ग्राम पंचायत टोडसा में दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा जन्म तिथि ग्राम पंचायत टोडसा में दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 28-04-2026 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
(हरिंदर सिंह),
कार्यकारी दण्डाधिकारी,
जांगला, जिला शिमला (हि0प्र0)।

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.
17/2026

Date of Institution
18-04-2026

Date of Decision
17-05-2026

Smt. Shakuntla d/o Sh. Bali Ram, r/o Village Didu, P.O. Bakhalag, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Shakuntla d/o Sh. Bali Ram, r/o Village Didu, P.O. Bakhalag, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 04-04-1967 at Village Didu, P.O. Bakhalag, but her birth has not been entered in the records of Gram Panchayat Bakhalag, Tehsil Arki, District Solan (H.P.) as per the Non Availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Bakhalag, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect Smt. Shakuntla, may submit their objections in writing to this office on or before 17-05-2026 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 18th day of April, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kandaghat, District Solan (H.P.) exercising the powers of Marriage Officer under Special Marriage Act, 1954

Case No.
6/2026

Date of Instt.
16-04-2026

Pending for
18-05-2026

Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the General Public for the registration of Marriage.

Notice to the General Public

Whereas, Sh. Rahul s/o Sh. Ramesh Kumar aged 33 years r/o Village Sirinagar, P.O. and Tehsil Kandaghat, Distt. Solan and Smt. Pallavi d/o Sh. Jagdish aged 26 years r/o Village Girinal, P.O. Churadh, Tehsil Sunder Nagar, Distt. Mandi (H.P.) and a/p w/o aforesaid Sh. Rahul have moved an application u/s 15 of the Special Marriage Act, 1954 for registration of their marriage which was solemnized on 19-04-2020.

And whereas, both the applicants have submitted in their application and in their affidavits duly attested by Notary Public, Sub-division Kandaghat that they were unmarried at the time of solemnization of their marriage as it was their first marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in General is informed that if any one has any objection regarding of this marriage, he/she may present before this Court on or before 18-05-2026 for hearing of objections. In case no objection is received by 18-05-2026, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of this Court on 16-04-2026.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Kandaghat, District Solan (H. P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Vijay aged 25 years D.O.B. 19-04-2000 s/o Sh. Roop Lal, r/o Village Purla, P.O. Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Mamta Aged 24 years D.O.B. 23-03-1999 d/o Sh. Satpal, r/o Village Kyana, P.O. & Tehsil Junga , Distt. Shimla (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vijay aged 25 years D.O.B. 19-04-2000 s/o Sh. Roop Lal, r/o Village Purla, P.O. Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Mamta Aged 24 years D.O.B. 23-03-1999 d/o Sh. Satpal, r/o Village Kyana, P.O. & Tehsil Junga , Distt. Shimla (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 17-11-2025 that they have solemnized their marriage with each other on 21-06-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 19-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-04-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Hemant Kumar aged 30 years D.O.B. 02-02-1996, s/o Sh. Sohan Lal, r/o Village Chaha, P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.)
2. Ms. Geeta Devi Aged 25 years D.O.B. 15-02-2001, d/o Sh. Sohan Lal, r/o Village Budhon, P.O. Nayagram, Tehsil Kasauli, Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Hemant Kumar aged 30 years D.O.B. 02-02-1996, s/o Sh. Sohan Lal, r/o Village Chaha, P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Geeta Devi Aged 25 years D.O.B. 15-02-2001, d/o Sh. Sohan Lal, r/o Village Budhon, P.O. Nayagram, Tehsil Kasauli, Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 08-02-2026 that they have solemnized their marriage with each other on 22-04-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 19-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-04-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Shivang Puri aged 25 years, D.O.B. 09-10-2000, s/o Sh. Rajender Prashad, r/o MIG-227, Block No. 18, P.O. Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.)
2. Ms. Natanya Aged 25 years D.O.B. 23-01-2004, d/o Sh. Shammi Kumar, r/o V.P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Shivang Puri aged 25 years, D.O.B. 09-10-2000, s/o Sh. Rajender Prashad, r/o MIG-227, Block No. 18, P.O. Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Natanya Aged 25 years D.O.B. 23-01-2004, d/o Sh. Shammi Kumar, r/o V.P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 21-02-2026 that they have solemnized their marriage with each other on 03-08-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 19-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-04-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Aakash aged 23 years, D.O.B. 03-05-2002, s/o Sh. Mahinder Nath, r/o Village Purla, Up Mohal Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Anchal Aged 20 years D.O.B. 10-12-2005, d/o Sh. Om Prakash, r/o Village Khandol, P.O. Deothi, Tehsil & Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Aakash aged 23 years, D.O.B. 03-05-2002, s/o Sh. Mahinder Nath, r/o Village Purla, Up Mohal Parwanoo, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Anchal Aged 20 years D.O.B. 10-12-2005, d/o Sh. Om Prakash, r/o Village Khandol, P.O. Deothi, Tehsil & Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 09-01-2026 that they have solemnized their marriage with each other on 27-01-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 19-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-04-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Kaka Singh aged 39 years, D.O.B. 23-11-1986, s/o Sh. Sita Ram, r/o Village Bangayan, P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Kusam Devi Aged 28 years D.O.B. 10-12-1997, d/o Sh. Balbir Singh, r/o Village Bathonian Kalan, P.O. Suhron, Tehsil Rajpura, Distt. Patiala P.B.

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Kaka Singh aged 39 years, D.O.B. 23-11-1986, s/o Sh. Sita Ram, r/o Village Bangayan, P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Kusam Devi Aged 28 years D.O.B. 10-12-1997, d/o Sh. Balbir Singh, r/o Village bathonian Kalan, P.O. Suhron, Tehsil Rajpura, Distt. Patiala P.B. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-02-2026 that they have solemnized their marriage with each other on 18-03-2020. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 19-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-04-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Suraj aged 24 years, D.O.B. 03-07-2001, s/o Sh. Ajay Kumar, r/o Village Bathol, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Moni Aged 22 years D.O.B. 01-01-2004, d/o Sh. Shiv Pujan, r/o Village Faridpur, P.O. Mol Kapoor, Tehsil Kadipur, Distt. Sultanpuri U.P.

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Suraj aged 24 years, D.O.B. 03-07-2001, s/o Sh. Ajay Kumar, r/o Village Bathol,

P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Moni Aged 22 years D.O.B. 01-01-2004, d/o Sh. Shiv Pujan, r/o Village Faridpur, P.O. Mol Kappoor, Tehsil Kadipur, Distt. Sultanpuri U.P. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 04-12-2025 that they have solemnized their marriage with each other on 05-05-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 21-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-04-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Kuldeep Kumar aged 28 years, D.O.B. 06-06-1997, s/o Sh. Mohan Lal, r/o Village Chhatian, P.O. & Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Aarti Aged 23 years D.O.B. 31-05-2002, d/o Sh. Phool Chand, r/o Village Badkhor, P.O. Shanti, Tehsil & Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Kuldeep Kumar aged 28 years, D.O.B. 06-06-1997, s/o Sh. Mohan Lal, r/o Village Chhatian, P.O. & Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Aarti Aged 23 years D.O.B. 31-05-2002 d/o Sh. Phool Chand, r/o Village Badkhor, P.O. Shanti, Tehsil & Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 28-03-2026 that they have solemnized their marriage with each other on 30-11-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 21-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-04-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Arun Kumar aged 34 years, D.O.B. 12-07-1991, s/o Sh. Ajay Kumar, r/o Village Mandhaiana Manjhla, P.O. Kot Beja, Tehsil Kasauli, Distt. Solan (H.P.)
2. Ms. Nidhi aged 29 years D.O.B. 01-09-1996, d/o Sh. Naresh Attri, r/o V.P.O. Garkhal, Tehsil Kasauli, Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Arun Kumar aged 34 years, D.O.B. 12-07-1991, s/o Sh. Ajay Kumar, r/o Village Mandhaiana Manjhla, P.O. Kot Beja, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Nidhi Aged 29 years D.O.B. 01-09-1996, d/o Sh. Naresh Attri, r/o V.P.O. Garkhal, Tehsil Kasauli, Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 04-04-2026 that they have solemnized their marriage with each other on 10-03-2019. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 21-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-04-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli

1. Sh. Deepak Kumar aged 31 years, D.O.B. 21-06-1994, s/o Sh. Jaswant Singh, r/o Village Bargyana, P.O. Gaighat, Tehsil Kasauli, Distt. Solan (H.P.)
2. Ms. Yachna Devi Aged 19 years D.O.B. 05-08-2006, d/o Sh. Beli Ram, r/o Village Kamthan, P.O. Kot, Tehsil Kasauli, Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Deepak Kumar aged 31 years, D.O.B. 21-06-1994, s/o Sh. Jaswant Singh, r/o Village Bargyana, P.O. Gaighat, Tehsil Kasauli, Distt. Solan (H.P.) (Bride Groom) and Ms. Yachna Devi Aged 19 years D.O.B. 05-08-2006, d/o Sh. Beli Ram, r/o Village Kamthan, P.O. Kot, Tehsil Kasauli, Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 05-03-2026 that they have solemnized their marriage with each other on 30-04-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 22-05-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-04-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
05/2026	22-04-2026	Fixed for 23-05-2026

Sh. Subhash Sharma s/o Tara Chand, r/o Flat No. A-02, Block 44, Sector-6 Parwanoo.

Versus

General Public through M.C. Parwanoo, Sub-Tehsil Parwanoo.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Subhash Sharma s/o Tara Chand, r/o Flat No. A-02, Block 44, Sector-6 Parwanoo has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 and section 9(3) of Birth & Death Registration Rule, 2003 stating therein that the birth of his son namely Khushnav Sharma s/o Sh. Subhash Sharma could not be registered in the Death & Birth records of M.C. Parwanoo, within stipulated period. His date of birth is 01-03-2022 and place of birth is Flat No A-02, Block 44, Sector-6, Sub-Tehsil Parwanoo. He prayed for passing necessary orders to the Secretary-cum-Registrar Birth & Death, M.C. Parwanoo, Sub-Tehsil Parwanoo for entering the same.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding entering the birth of B Khushnav Sharma s/o Subhash Sharma r/o Flat No. A-02, Block 44, Sector-6, Sub-Tehsil Parwanoo may submit their objections in writing in this court on or before 23-05-2026 failing which no objection shall be entertained.

Given under my hand and seal of the court on this 22nd day of April, 2026.

Seal.

Sd/-

*Assistant Collector Grade-II cum-Naib Tehsildar,
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Sh. Khem Chand Verma, Executive Magistrate & Naib Tehsildar, Mamlig,
Sub-Tehsil Mamlig, District Solan (H. P.)**

Case No. 07/2025

Date of Institution : 18-11-2025

Sh. Roop Ram s/o Sh. Rama Nand, r/o Village & P.O. Dheola, Tehsil Kandaghat, District Solan (H.P.).

Versus

General Public

Application under section 13(3) of the Registration of Birth and Death Act, 1969 and Rule 9(3) of H.P. Registration of Birth and Deaths Rules, 2003.

Sh. Roop Ram s/o Sh. Rama Nand, r/o Village & P.O. Dheola, Tehsil Kandaghat, District Solan (H.P.). Applicant to get his date of birth registered as 13-02-1970 at his place of birth in Gram Panchayat Mamligh Sub-Tehsil Mamlig.

Therefore, notice is hereby given to the general public that Sh. Roop Ram wishes to register his date of birth as 13-02-1970 in the birth register of Gram Panchayat Mamligh. If any person has any objection regarding this registration, he/she may submit the objection in writing or orally, personally or through counsel, before the undersigned court within 30 days from the date of publication of this notice.

If no objection is received within the stipulated period, appropriate orders shall be passed in this matter as per rules.

Issued under my hand and seal of the court on this 23rd day of April, 2026.

Seal.

Sd/-
(KHEM CHAND VERMA),
Executive Magistrate,
Mamlig, *District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Akshay Kumar s/o Mr. Devender Dass, resident of House No. 141, Village Brawary, Burawari (23/267), P.O. Brauri, Tehsil and District Solan (H.P.)-173 207 and Mrs. Heena Devi w/o Mr. Akshay Kumar and d/o Mr. Bija Ram, resident of Village Pansora, P.O. Navgaon, Tehsil Arki, District Solan (H.P.)-171 102 have filed an application for the registration of their marriage which was solemnized on 05-02-2026 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Akshay Kumar and Mrs. Heena Devi were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Akshay Kumar and Mrs. Heena Devi they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 23rd day of April, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.	Date of Institution	Date of Decision
20/2026	27-04-2026	26-05-2026

Sh. Geeta Ram s/o Late Sh. Sant Ram, r/o Village Syari, P.O. Dhundan, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation :

Sh. Geeta Ram s/o Late Sh. Sant Ram, r/o Village Syari, P.O. Dhundan, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 30-04-1966 at Village Syari, but his birth has not been entered in the records of Gram Panchayat Dhundan, Tehsil Arki, District Solan (H.P.) as per the Non-availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Dhundan, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth birth in respect of Sh. Geeta Ram may submit their objections in writing to this office on or before 26-05-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 27th day of April, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
19/2026	27-04-2026	26-05-2026

Sh. Jai Ram s/o Sh. Lachhmi Nand, r/o Village Patta, P.O. Saryanj, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation :

Sh. Jai Ram s/o Sh. Lachhmi Nand, r/o Village Patta, P.O. Saryanj, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 03-03-1982 at Village Patta, but his birth has not been entered in the records of Gram Panchayat Saryanj, Tehsil Arki, District Solan (H.P.) as per the Non-availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Saryanj, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Sh. Jai Ram may submit their objections in writing to this office on or before 26-05-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 27th day of April, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
18/2026	25-04-2026	24-05-2026

Smt. Hardei *Alias* Meena Gautam d/o Sh. Amar Dev, r/o Village Ghyana, P.O. Dhundan, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Hardei *Alias* Meena Gautam d/o Sh. Amar Dev, r/o Village Ghyana, P.O. Dhundan, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 24-05-1974 at Village Ghyana, P.O. Dhundan but her birth has not been entered in the records of Gram Panchayat Dhundan, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Dhundan, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Smt. Hardei *Alias* Meena Gautam may submit their objections in writing to this office on or before 24-05-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 25th day of April, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
21/2026	02-05-2026	01-06-2026

Smt. Kirna Rani d/o Sh. Sant Ram, r/o Village Aithy, P.O. Haripur, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation :

Smt. Kirna Rani d/o Sh. Sant Ram, r/o Village Aithy, P.O. Haripur, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 03-02-1985 at Village Aithy, P.O. Haripur but her birth has not been entered in the records of Gram Panchayat Kunihar, Tehsil Arki, District Solan (H.P.) as per the Non-availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kunihar, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Smt. Kirna Rani may submit their objections in writing to this office on or before 01-06-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 2nd day of May, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.
22/2026

Date of Institution
04-05-2026

Date of Decision
03-06-2026

Smt. Jyoti Kumari d/o Sh. Roshan Lal, r/o Village Hatkot, P.O. Kunihar, Tehsil Arki,
District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death
Registration Act, 1969.*

Proclamation :

Smt. Jyoti Kumari d/o Sh. Roshan Lal, r/o Village Hatkot, P.O. Kunihar, Tehsil Arki,
District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death
Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born
on 17-05-1971 at Village Hotkot, P.O. Kunihar, but her birth has not been entered in the records of
Gram Panchayat Kunihar, Tehsil Arki, District Solan (H.P.) as per the Non-availability certificate
No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kunihar, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person
having objection for registration of delayed birth in respect of Smt. Jyoti Kumari may submit their
objections in writing to this office on or before 03-06-2026 at 10.00 A.M. failing which no objection
will be entertained afterwards.

Given under my hand and seal of this office on this 04th day of May, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Shubham Aggarwal s/o Mr. Sharvan Aggarwal, resident of House No. 303/8,
ward No. 8, Shilly Road Solan, Anji (622), Tehsil and District Solan (H.P.) and Mrs. Saakshi Bhatt,

d/o Mr. Arun Kumar Sharma, resident of House No. Y-227, Sector 12, Noida, Gautam Budh Nagar, Uttar Pradesh-201301, and now w/o Mr. Shubham Aggarwal, resident of House No. 303/8, ward No. 8, Shilly Road Solan, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 24-05-2019 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Shubham Aggarwal and Mrs. Saakshi Bhatt were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Shubham Aggarwal and Mrs. Saakshi Bhatt they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 28th day of April, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Aayush Gupta s/o Mr. Rakesh Kumar Gupta, resident of House No. 45, Housing Board Colony, Phase No. 2, Ward No. 13, Solan, Tehsil and District Solan (H.P.) and Mrs. Ruchika Joshi, d/o Mr. Ramesh Chand Joshi, resident of J-52-A, Opposite Shiv Durga Mandir, Luxmi Nagar, Shakar Pur Baramad, P.O. Shakarpur, District East Delhi, Delhi-110092 and now w/o Mr. Aayush Gupta, resident of House No. 45, Housing Board Colony, Phase No. 2, Ward No. 13 Solan Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 21-04-2026 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Aayush Gupta and Mrs. Ruchika Joshi were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Aayush Gupta and Mrs. Ruchika Joshi they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from

the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 2nd day of May, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

CORRECTION OF NAME

I, Raghuvir Singh (52) s/o Giani, r/o Village Kawal, P.O. Balakrupi, Tehsil Alampur, District Kangra (H.P.) declare that in some documents my name has been wrongly entered as Raju s/o Gian Chand, r/o Villahe Garh Khas, Tehsil Palampur, District Kangra, (H.P.). My correct name is Raghuvir Singh s/o Giani, r/o Village Kawal, P.O. Balakrupi, Tehsil Alampur, Distt. Kangra (H.P.). All concerned please be noted.

RAGHUVIR SINGH
*s/o Giani,
r/o Village Kawal, P.O. Balakrupi,
Tehsil Alampur, District Kangra (H.P.).*

CHANGE OF NAME

I, Godan Devi 75 years w/o Ishwar Dass, r/o V.P.O. Bhadraina, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my name from Goda Devi to Godan Devi. All concerned to note please.

GODAN DEVI
*w/o Ishwar Dass,
r/o V.P.O. Bhadraina,
Tehsil Palampur, District Kangra (H.P.).*

CORRECTION OF NAME

I, Shiv Singh s/o Kurme Ram, r/o Ward No. 2, Village Panvi, P.O. Brehin, Tehsil Sainj, Distt. Kullu (H.P.) declare that my name is wrongly entered as Rot Ram in my Aadhar Card . Now I intend to correct my name as Shiv Singh in Aadhar Card. Concerned note it.

SHIV SINGH
*s/o Kurme Ram,
r/o Ward No. 2,
Village Panvi, P.O. Brehin,
Tehsil Sainj, Distt. Kullu (H.P.).*

CHANGE OF NAME

I, Tara Devi w/o Sh. Dalip Singh, r/o Vill. Samrial, P.O. Panchrukhi, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Taro Devi to Tara Devi. I shall be known as Tara Devi for all purposes in future. All concerned please note.

TARA DEVI
w/o Sh. Dalip Singh,
r/o Vill. Samrial, P.O. Panchrukhi,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Meenaxi Dogra w/o Rajneesh, r/o Vill. Paniala, P.O. Khiah, Teh. & Distt. Hamirpur (H.P.) declare that I have changed my daughter's name from Saanvi Rana to Saanvi Thakur. She shall be known as Saanvi Thakur for all purpose in futute. All concerned note.

MEENAXI DOGRA
w/o Rajneesh,
r/o Vill. Paniala, P.O. Khiah,
Teh. & Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Neetee Sharma w/o Sh. Vipul Sharma, r/o C.J.M. Residence 194 Anand Vihar, Ward No. 12, V.T.C.: Shaprun (653), P.O. : Saproon, District Solan, (H.P.) PIN Code-173 211 declare that in the CBSE Secondary School Examination 10th Class Marks Statement-cum-Certificate (Roll No.17258519, issued on 22-07-2022) of my daughter Mridu Sharma, my name as Mother has been erroneously mentioned as Neeti Sharma instead of the correct spelling Neetee Sharma. Also Neeti Sharma and Neetee Sharma (नीती शर्मा) (as per PAN AMXPS8175K/Aadhar Card No. 5233 6724 4389) and Neeti Kaushal (as per passport) are one and the same person.

NEETEE SHARMA
w/o Sh. Vipul Sharma,
r/o C.J.M. Residence 194 Anand Vihar,
Ward No. 12, V.T.C. :Shaprun (653), P.O. : Saproon,
District Solan, (H.P.) PIN Code-173 211.

CHANGE OF NAME

I, Meenaxi Dogra w/o Rajneesh, r/o Vill. Paniala, P.O. Khiah, Teh. & Distt. Hamirpur (H.P.) declare that I have changed my son's name from Saatvik Rana to Saatvik Thakur. He shall be known as Saatvik Thakur for all purpose in future. All concerned note.

MEENAXI DOGRA
w/o Rajneesh,
r/o Vill. Paniala, P.O. Khiah,
Teh. & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Maan Singh 43 years s/o Parma Ram, r/o Vill. Janjharda, P.O. Nachhir Bandla Khas, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my daughter's name from Moriya to Morya Bharti. All concerned to please note.

MAAN SINGH
s/o Parma Ram,
r/o Vill. Janjharda, P.O. Nachhir Bandla Khas,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Raveena Devi 30 years w/o Ravi Kumar, r/o V.P.O. Kharanal, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my daughter's name from Shivnya to Shivanya. All concerned to please note.

RAVEENA DEVI
w/o Ravi Kumar,
r/o V.P.O. Kharanal,
Tehsil Baijnath, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Ashok Kumar s/o Jhabe Ram, r/o V.P.O. Kamand, Tehsil Aani, Distt. Kullu (H.P.) declare that my daughter's name is wrongly entered as Eeshani in her Aadhar Card. Now I intend to correct my daughter's name as Eshana Thakur in Aadhar Card. Concerned note it.

ASHOK KUMAR
s/o Jhabe Ram,
r/o V.P.O. Kamand,
Tehsil Aani, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Akhil Kumar 24 years s/o Sh. Surya Prakash, r/o V.P.O. Rait, Tehsil Shahpur, Distt. Kangra (H.P.) declare that my name is Akhil entered in my Birth Certificate, Aadhar Card, Bonafied, 10th, 10+2 Certificate and other documents. Now I have changed my name from Akhil to Akhil Kumar. All concerned note.

AKHIL KUMAR
s/o Sh. Surya Prakash,
r/o V.P.O. Rait,
Tehsil Shahpur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Tapendra Singh s/o Shri Tholu, r/o Village Rithog, P.O. Shillai, Tehsil Kamrau, District Sirmaur (H.P.) do hereby solemnly affirm and declare that in the records of Gram Panchayat Kanti Mashwa the name of my son is recorded as "Adarsh Chauhan" which is correct. The name of my son in his Aadhar Card has been recorded as "Aardesh Chauhan" which is incorrect. That the name in my son's Aadhar Card be corrected and changed from Aardesh Chauhan to "Adarsh Chauhan".

TAPENDRA SINGH
s/o Shri Tholu,
r/o Village Rithog, P.O. Shillai,
Tehsil Kamrau, District Sirmaur (H.P.).

CHANGE OF NAME

I, Kalpana w/o Sh. Hemraj, r/o Village Ranvi, P.O. Paudiya, Tehsil Nerwa, District Shimla (H.P.) declare that my daughter's name is recorded in the Aadhar Card as Baby one of Kalpna, which is incorrect, whereas my daughter's correct name is Aashi. All concerned please may note.

KALPANA
w/o Sh. Hemraj,
r/o Village Ranvi, P.O. Paudiya,
Tehsil Nerwa, District Shimla (H.P.).

CHANGE OF NAME

I, Sakesh Kumari 74 years w/o Sh. Chamelu, r/o Village Balah, P.O. Rakh, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my name from Sukesh Devi to Sakesh Kumari. All concerned to note please.

SAKESH KUMARI
w/o Sh. Chamelu,
r/o Village Balah, P.O. Rakh,
Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Rajender Thakur s/o Sh. Jyoti Thakur, r/o Ward No. 10, Shishamati, P.O. Dhalpur, Tehsil & District Kullu (H.P.) declare that I have changed my name from Rajinder Thakur to Rajender Thakur for all purposes. Concerned note it.

RAJENDER THAKUR
s/o Sh. Jyoti Thakur,
r/o Ward No. 10, Shishamati,
P.O. Dhalpur, Tehsil & District Kullu (H.P.).

CHANGE OF NAME

I, Bhopinder Singh s/o Sh. Bhagatram, r/o Village Bijmal, P.O. Bijmal, Tehsil Nerwa, District Shimla (H.P.) declare that my name is incorrectly recorded as Bhupinder Singh in my Aadhar Card, whereas my correct name is Bhopinder Singh. All concerned please may note.

BHOPINDER SINGH
*s/o Sh. Bhagatram,
r/o Village Bijmal, P.O. Bijmal,
Tehsil Nerwa, District Shimla (H.P.).*

CHANGE OF NAME

I, Neha Rani w/o Sh. Pankaj Kumar, r/o Village Sukhar, P.O. Chalali, Tehsil Pragpur, District Kangra (H.P.) declare that my son's name is wrongly recorded in Aadhar Card as Baby of Neha Rani whereas in Birth Certificate his name is recorded as Aarav Bhardwaj which is correct, That it may be corrected in Aadhar Card as Aarav Bhardwaj. Concerned note.

NEHA RANI
*w/o Sh. Pankaj Kumar,
r/o Village Sukhar, P.O. Chalali,
Tehsil Pragpur, District Kangra (H.P.).*

CHANGE OF NAME

I, Neetee Sharma w/o Sh. Vipul Sharma, r/o C.J.M. Residence, # 194 Anand Vihar, Ward No. 12, VTC: Shaprun (653), P.O. Saproon, District Solan (H.P.)-173 211 declare that in CBSE 12th Class Marks Statement-cum-Certificate (Roll No. 17752557, issued on 13-05-2024) of my daughter Mridu Sharma my name as mother has been erroneously mentioned as Neeti Sharma instead of the correct spelling Neetee Sharma. Also Neeti Sharma and Neetee Sharma (नीती शर्मा) (as per PAN AMXPS8175K/Aadhar 5233 6724 4389) and Neetee Kaushal (as per Passport) are one and the same person.

NEETEE SHARMA
*w/o Sh. Vipul Sharma,
r/o C.J.M. Residence, # 194 Anand Vihar,
Ward No. 12, VTC: Shaprun (653),
P.O. Saproon, District Solan (H.P.)-173 211.*

CHANGE OF NAME

I, Sarestha Devi 55 Years w/o Sh. Kishori Lal, r/o Vill. Malenta, P.O. Kandi, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Sareshta Devi to Sarestha Devi. All concerned to note please.

SARESTHA DEVI
w/o Kishori Lal,
r/o Vill. Malenta, P.O. Kandi,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Suman Devi w/o Sh. Om Parkash, r/o Vill. Tadibroti, P.O. Trilokpur (124), Tehsil Nahan, Distt. Sirmaur (H.P.) declare that in my daughter's Aadhar Card (4434 4541 8132) her name is wrongly entered as Pridhika Thakur which is required to be corrected as Paridhika Thakur. All concerned please note.

SUMAN DEVI
w/o Om Parkash,
r/o Vill. Tadibroti, P.O. Trilokpur (124),
Tehsil Nahan, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Sukhchain s/o Sh. Vidya Dutt, r/o Vill. Nihog, P.O. Benethi, Tehsil Nahan, Distt. Sirmaur (H.P.) declare that correct name of my son is Sarveshwar, so the correction in the Aadhar Card be made.

SUKHCHAIN
s/o Vidya Dutt,
r/o Vill. Nihog, P.O. Benethi,
Tehsil Nahan, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Reema Devi w/o Sh. Narinder Kumar, V.P.O. Ichhi Khas, Tehsil and Distt. Kangra (H.P.) declare that my daughter's name is wrongly entered in her Aadhar Card as Nitika. Correct name is Nikita.

REEMA DEVI
w/o Narinder Kumar,
V.P.O. Ichhi Khas,
Tehsil and Distt. Kangra (H.P.).

CHANGE OF NAME

I, Surender Singh s/o Sh. Jalam Singh, r/o Village Bawta, P.O. Nainidhar, Tehsil Ronhat, Distt. Sirmaur (H.P.) do hereby solemnly affirm and declare that in the records of Gram Panchayat Nainidhar, the name of my son is recorded as "Ishan", which is correct. That in my son's Aadhar Card, his name is mentioned as "Ishan", which is incorrect. That the name in my son's Aadhar Card be corrected from "Ishan" to "Ishant".

SURENDER SINGH
s/o Sh. Jalam Singh,
r/o Village Bawta, P.O. Nainidhar,
Tehsil Ronhat, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Gaurav Khanna s/o Sh. Rajan Khanna, r/o 4th Storey, Dwarikagarh, Ram Bazar, Shimla (H.P.)-171 001 declare that I have changed my name to Gaurab Khanna and shall henceforth be known as Gaurab Khanna.

GAURAV KHANNA
s/o Sh. Rajan Khanna,
r/o 4th Storey, Dwarikagarh,
Ram Bazar, Shimla (H.P.)-171 001.